

units in the country with details of locations thereof;

(c) the quantity of raw material collected for palm oil extraction from Chithara oil palm estate and the quantity of palm oil extracted there-from in the last year;

(d) whether the quantity of oil extracted from the raw materials is in economical proportion;

(e) whether the oil seeds received for cultivation in Chithara oil palm estate were found unfit for use; if so, the details thereof and the reasons therefor; and

(f) the remedial steps proposed in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) to (f). The information is being collected from M/s. Oil Palm India Limited (a joint-venture of the Government of India and the Government of Kerala) and will be laid on the table of the Sabha when received.

Remuneration to Artists

5717. PROF. RAM KAPSE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Artists who give performance of classical music for 40 minutes are paid Rs. 160/- while those who give performance in light music (Sugam Sangeet) for 25 minutes get Rs. 400/-;

(b) if so, the reasons of such difference; and

(c) the remedial measures proposed in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) and (b). There is no discrimination in the fees paid to the artists of classical or light music.

Payments to the artists are uniformly made according to their gradation as decided by the Music Audition Board of All India Radio.

However, as compared to the artists of light, folk and adivasi music, because of their specific requirements, artists of classical & light classical music are expected to perform for a longer duration for delineation of the feelings and development of a raga.

(c) Does not arise.

Industrially backward districts in Tamil Nadu

5718. SHRI M. KRISHNASWAMY: Will the PRIME MINISTER be pleased to state:

(a) the places declared as industrially backward areas in Thiruvannamalai Sambuvarayar District and South Arcot District in Tamil Nadu; and

(b) whether Polur Taluk, Vandavasi Taluk Cheyyar Taluk and Thiruvannamalai Taluk in Sambuvarayar District and Gingee taluk and Tindivanam Taluk in South Arcot District will be declared as industrially backward areas?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): (a) and (b). The entire North Arcot and South Arcot Districts as they existed on 1.10.1970 have been declared as industrially backward Districts. The districts/areas, if any, carved out of these districts will continue to be treated as industrially backward.